

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-541/ND/2023
IA/1655/2024

IN THE MATTER OF:

Intellicity Business Park Pvt. Ltd. Through RP

.....Applicant

Vs.

Ascot Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 18.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam, Mr. Kohlil Rakuzhuro, Ms. Naina Mathur, Adv.
Mr. Gaurav Mitra, Mr. Ishaan Mukherjee, Adv. in IA/1655/2024
For the Respondent : Mr. Vinod Chaurasia, Adv.

ORDER

IA/1655/2024:-

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Respondent No. 1. Rejoinder be filed within a period of one week. Ld. Counsel on behalf of Respondent No. 2 is present and submitted that they do not wish to file any reply. List this application for consideration on **09.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)